

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SABITRI INDUSTRIES PVT. LTD.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **SABITRI INDUSTRIES PVT LIMITED** on 03/06/2022.

The creditors **SABITRI INDUSTRIES PVT LIMITED** are hereby called upon to submit their claims with proof on or before 23.06.2022 i.e. 23rd day of June 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The claims may be submitted in their specific Forms B, C, D, E and F in terms of Regulation 7, 8, 9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen or Employees and Authorized Representatives of Workmen and Employees and other creditors respectively, as the case may be.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10-06-2022
Place: Sambalpur

Name and Signature of Interim Resolution Professional: Sambhu Lal Agarwal
Registration No.: IBBI/IPA-001/IP-P00387/2017-18/10698